Statement-II

Details of action taken in respect of surprise inspections

Written Answers to

No. of distilieries/Surprise Inspections	Status/action taken
04	Direction issued under section 5 of the Environment (Protection) Act, 1986 to the Units
01	Direction issued under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 issued to the State Pollution Control Board
02	Letters issued to the concerned State Pollution Control Board/Pollution Control Committee for action.
01	Letter issued to the Unit for ensuring compliance
01	Letter issued to the concerned CPCB Zonal Office for further information
04	Closed
11	Units were found not in operation during the surprise inspection
03	Case under consideration
02	Complying/no action
01	Case under the 3-Member Committee constituted by the Hon'ble Supreme Court of India

## Discharge of sewage in Ganga river in Uttar Pradesh

†4354. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of cases registered by the Central Pollution Control Board (CPCB) against the units especially in Uttar Pradesh which discharge liquid sewage in river Ganga during the last three years, unit-wise;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) the total number of units which have been issued closure notices by the CPCB, so far, and
- (c) the total number of units which have not stopped their operations so far despite having been issued closure notice?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As reported by Central Pollution Control Board, a total of 364 Grossly Polluting Industries discharging their effluents directly or indirectly in the river Ganga, were inspected in Uttar Pradesh. Out of these, 136 industries were found to be non complying with the prescribed norms. These include 6 units of pulp & paper, 20 distilleries, 4 sugar, 102 tanneries and 4 units engaged in dyeing, chemical and food & dairy. Closure directions have been issued to 37 industries under section 5 of the Environment (Protection) Act, 1986.

## **Exemption of CRZ Rules in Cochin**

4355. SHRI P. RAJEEVE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry had exempted Coastal Regulation Zone (CRZ) Rules for any construction work in Cochin; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Ministry of Environment and Forests had not exempted any construction project in Kochi, formerly called Cochin, from the purview of Coastal Regulation Zone Notification, 1991/2011.

(b) Does not arise in view of the reply to part (a) above.

## Measures for controlling discharge of industrial waste in River Ganga

†4356. DR. RAM PRAKASH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of industries located on the banks of Ganga discharging their industrial waste into the river, State-wise;

<sup>†</sup>Original notice of the question was received in Hindi.